

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 121(ND)17
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017**

**NAME OF THE COMPANY: M/s. Gill Heaven Farms Pvt. Ltd. V/s M/s. The Registrar of
Companies**

SECTION OF THE COMPANIES ACT: 252

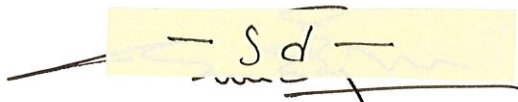
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: For Petitioner (s): Mr. Sumeet Khanna, Chartered Accountant

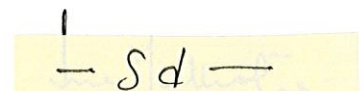
For Respondent (s): Mr. Manish Raj, Company Prosecutor

Order

Though the reply of the ROC has been filed giving their objections to the restoration of the company's name, their presence is required in court for proper assistance. The practicing CA appearing on behalf of the petitioner submits that till the name is restored they cannot do e-filing of the statutory compliances and Restoration is resisted for want of e filing of statutory compliances. Assistance of the ROC is required in this matter. Court notice be issued to the ROC for 9th August 2017.


[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)


[INA MALHOTRA]
MEMBER [J]